

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 5698
TO BE ANSWERED ON FRIDAY, THE 27TH MARCH, 2026**

PRE-LITIGATION ADVICES UNDER DISHA SCHEME

†5698. SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the beneficiaries under the Tele-Law programme including the number of pre-litigation advices provided so far under the Designing Innovative Solutions for Holistic Access to Justice (DISHA) scheme;
- (b) the current operational status of Tele-Law services across Common Service Centres (CSCs) including the extent of coverage in aspirational districts and blocks;
- (c) the number of advocates registered under the Nyaya Bandhu (Pro Bono Legal Services) programme and the institutional mechanisms established in various High Courts; and
- (d) the steps taken to strengthen the delivery of legal aid through Nyaya Sahayaks?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a): As on 28th February, 2026, a total of 1,12,47,645 advices have been enabled under the Tele-Law programme since its inception in 2017. The State-wise details of beneficiaries provided with pre-litigation advice are at **Annexure**.

(b) to (d): As on 28th February 2026, Tele-Law services are operational through over 2.50 lakh CSCs across 777 districts in 36 States/UTs, including 112 Aspirational Districts and 500 Aspirational Blocks. To strengthen service delivery in Aspirational Blocks, 385 Nyaya Sahayaks have been engaged across 500 Aspirational Blocks where they conduct door-to-door awareness campaigns, assist citizens in registering cases on the Tele-Law platform through the CSCs, and guide beneficiaries in accessing pre litigation advice from panel lawyers. In addition, they coordinate with CSC operators, local institutions and community organizations to expand outreach and ensure that legal assistance reaches remote and underserved populations.

Under the Nyaya Bandhu (Pro Bono Legal Services) programme, advocates voluntarily provide legal assistance to marginalized and disadvantaged sections of society covered under Section 12 of the Legal Services Authorities (LSA) Act, 1987. As on 28th February, 2026, a total of 10,263 advocates are registered on the Nyaya Bandhu portal. To strengthen institutional coordination, Pro Bono Panels have been constituted in 23 High Courts across the country.

Further, digital accessibility has been enhanced through video conferencing facilities at CSCs, integration with the Tele-Law Portal, mobile-based access. Further, regular capacity building workshops, thematic webinars are organised for skilling the Nyaya Sahayaks.

ANNEXURE

STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 5698 FOR ANSWER ON 27.03.2026 REGARDING 'PRE-LITIGATION ADVICES UNDER DISHA SCHEME'.

State-wise details of Pre-litigation advice enabled as on 28 th February, 2026		
Sr. No.	States/UT's	Total Advice Enabled
1	Andaman and Nicobar	4,018
2	Andhra Pradesh	3,66,071
3	Arunachal Pradesh	20,363
4	Assam	2,40,397
5	Bihar	6,26,006
6	Chandigarh	6,146
7	Chhattisgarh	5,09,230
8	Dadra And Nagar Haveli & Daman & Diu	11,051
9	Delhi	10,512
10	Goa	13,516
11	Gujarat	4,83,643
12	Haryana	2,18,794
13	Himachal Pradesh	1,20,670
14	Jammu And Kashmir	7,58,123
15	Jharkhand	4,80,257
16	Karnataka	4,88,245
17	Kerala	36,563
18	Ladakh	3,251
19	Lakshadweep	2,482
20	Madhya Pradesh	12,16,983
21	Maharashtra	9,27,522

22	Manipur	1,484
23	Meghalaya	30,320
24	Mizoram	34,051
25	Nagaland	29,897
26	Odisha	4,07,800
27	Puducherry	3,228
28	Punjab	3,01,498
29	Rajasthan	6,62,392
30	Sikkim	2,815
31	Tamil Nadu	3,01,871
32	Telangana	3,13,107
33	Tripura	97,616
34	Uttar Pradesh	20,31,066
35	Uttarakhand	2,18,632
36	West Bengal	2,68,025
Total		1,12,47,645

Source- <https://tele-law.in/> (Tele-Law Dashboard Data)